

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.40726 of 2016

(Arising out of Orders-in-Appeal No.245 to 248/2015 (CXA-I) dt.26.11.2015 passed by Commissioner of Central Excise (Appeals-I), 26/1, M.G.Marg, Nungambakkam, Chennai – 600 034.)

Nelcast Ltd,
Madhavaram Village, Ponneri – 601 204

Appellant

Vs

**Commissioner of Central Excise
Chennai I Commissionerate**

Respondent

APPEARANCE:

For the Appellant : none

For the Respondent : Shri Arul C Durairaj, Superintendent (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING : 09.06.2022

DATE OF DECISION : 09.06.2022

FINAL ORDER No. 40238 / 2022

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(Sulekha Beevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Rkp